- (b) what are the major encroachment cases of last three years and what measures are being taken to remove encroachment and what are the preventive measures suggested; and
- (c) the number of persons involved in encroachment and actions taken against them during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) te (c) It is reported that there has been some increase in the area of encroachment on public lands in Delhi.

Information is being collected and will be placed before the Sabha.

## Charging of Composition Fee by Delhi Development Authority

1833. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the num ber of court cases have increased against Delhi Development Authority during the tenure of the present Vice Chairman of Delhi Development Authority; and
- (b) in now many cases the Delhi Development Autority has given the extension of time without "issue of Demand Notice" or without taking any undertaking free from the allottees for depositing **the** composition fee?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) There has been no abnormal increase in the Court cases during the tenure of the present Vice-Chairman, DDA.

(b) Extension of time is generally given on issue of demand notice and on obtaining an undertaking from the allottees to pay the final rates of composition fee. However, in cases where the allottees themselves deposit composition fee for extension of time or where the composition fee has been waived by the competent authority, there is no need to issue any demand notice. No separate record is maintained of such cases.

## **Violation of ILO Convention of Freedom** of Association and Collective Bargaining

1834. SHRI GURUDAS DAS GUPTA: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that the National Confederation of Officers Associations of Central Public Sectod Underta-ings has submitted a complaint to the Director General, International Labour Odganisation (ILO) in respect of violation of convention 87 (Freedom of Association) and convention 98 (collective bargaining) with regard to the managerial and supervisory staff of the enterprises owned by Government; and
- (b) if so, the details thereof; and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR); (a) Yes, Sir.

(b) The Confederation has *inter alia*, allegeld that the officers in the public sector undedtakings do not have any effective freedom of association and that any formal association established by them is not given official recognition and accorded any right to collective bargaining. The Industrial Disputes Act does not apply **to** them. The officers therefor do not have effective remedies including recourse to Industrial Tribunals.

## राउरकेला इस्पात संयंत्र द्वारा विदेशी मृद्राकी बचत

1835. श्रीमती सत्या बहिन: क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राउरकेला इस्पात संयंत्र विदेशी मुद्रा की बचत से संबंधित देश की नीति के मामले में सहयोग नहीं कर रहा है और वह अभी भी अनुत्पादक प्रयोजनों के लिए आयातित पैंकिंग सामग्री का प्रयोग कर रहा है;
- (ख) यदि हां, तो इसके क्या कारण हैं श्रौर पेट्रोलियम उत्पादों श्रौर श्रायातित सामग्री से निर्मित पैकिंग सामग्री तथा स्वदेशी